

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 508 of 2020**

**IN THE MATTER OF:**

**Victory Iron Works Ltd.**

**...Appellant**

**Versus**

**Jitendra Lohia, RP of  
Avani Towers Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant : Mr. Jitender Mourya and Ms. Varsha Banerjee,  
Advocates**

**For 1<sup>st</sup> Respondent: Mr. Shounik Mitra, Advocate**

**For 2<sup>nd</sup> Respondent : Mr. Jayant Mehta and Mr. Aashish Choudhary,  
Advocates**

**O R D E R**  
**(Through Virtual Mode)**

**04.06.2020** Let notice be issued on the Respondents.

At this stage, Mr. Shounik Mitra, Advocate accepts notice on behalf of Respondent No. 1 and Mr. Aashish Choudhary, Advocate accepts notice on behalf of 2<sup>nd</sup> Respondent. Respondents may file their reply-affidavits along with their Vakalatnama within two weeks. Rejoinder, if any, be filed within two weeks thereafter.

List the matter on **6<sup>th</sup> July, 2020**.

Till then, the status quo shall be maintained.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]**  
**Member (Technical)**

/ns/RR/